

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **26.04.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : CP/825/2020

NAME OF PETITIONER : S Diraviam (Liquidator)
M/s Plantec GB Engineering Pvt Ltd

NAME OF RESPONDENT :
SECTION : 59 of IBC 2016 R/w IBBI

ORDER

Mr. R.Sathish Kumar, Advocate for the Applicant is present through Video Conferencing Platform in response to the matter being posted 'for clarification'.

Upon a query being posed by this Tribunal in relation to statement made in paragraph 12 of the Petition concerning GST return and refund of Rs.1,38,802.52 and the shareholders having decided to forego, as to whether any document has been filed in relation to assessment and as to how the refund arises, as prima-facie it is seen that no document has been filed along with the Petition, Ld. Advocate for the Applicant represents that time may be given in this regard so that the same can be produced before this Tribunal.

Taking into consideration the said representation, the order which already stood reserved in this matter on 05.04.2021 stands dereserved in relation to the compliance to be made by the Petitioner in this regard viz., paragraph 12 of the statement made in the Petition with adequate supporting documents in relation to GST refund as it is claimed or demand to be ascertained.

Post this matter on **18.06.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)